

(b) whether the instructions contained in his Ministry's Office Memoranda No. F. 6 (26)-EIV/59 dated the 5th September, 1960, are still applicable ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes sir, The orders are contained in the Ministry of Finance (Department of Expenditure) Office Memorandum No. F. 9 (4)-EIV (B)/68 dated the 27th May, 1968 and are effective from 1st June, 1968. A Copy of the said orders is laid on the Table of the House. [Placed in Library See. No. LT-2593/68]

(b) The instructions contained in the Ministry of Finance (Department of Expenditure) Office Memorandum No. F. 6 (26)-EIV/59 dated the 5.9.1960 in so far as they relate to Members of Parliament, are no longer applicable.

Slabs In Kitchens Of Government Quarters In Delhi

3718. SHRI BALGOVIND VERMA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of applications received by different C. P. W. D. Enquiry Offices in Delhi for fixing slabs in the kitchens of Government Quarters for standing Chullahas;

(b) the steps being taken to fix the slabs;

(c) whether it is a fact that Rs. 10 per slab is being collected from the Government employees occupying the quarters for fixing the slabs;

(d) whether it is also a fact that second fan has been provided in the quarters without having any charges; and

(e) if so, the reasons for charging the the price for the slabs from the same Government employees ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :

(a) About 1300 such applications have been received in different C. P. W. D. enquiry offices.

(b) The matter is under examination.

(c) No.

(d) Yes.

(e) Does not arise.

Finance Minister As Karta of Hindu Undivided Family

3719. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether the Minister is himself a Karta of Hindu undivided family;

(b) if so, the members of his family;

(c) whether he has formally and legally become separated from his son; and

(d) whether as Karta of Hindu Undivided Family, he is a beneficiary of the businesses of his son/daughter-in-law/grandsons ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT):(a) to (d). The Deputy Prime Minister was joint in status with his three brothers till about 25 years ago when they separated. The separation was effected not by deed but by word of mouth as is permissible under law.

2. The Deputy Prime Minister's family at present consists of the Deputy Prime Minister, his wife, son and the son's wife and children. The family has no property of its own after the Deputy Prime Minister gifted away his ancestral house to charity about 20 years ago. On the making of the gift the Deputy Prime Minister orally informed the members of his family that they should not look to him for any property and that whatever property he would leave on his and his wife's death would go to charity.

3. No deed of partition has been effected between the Deputy Prime Minister and the